



Central Electricity Regulatory Commission

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001

Phone: 23353503, FAX: 23753923

Petition No. 108/TL/2024

Dated: 27.5.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 (the Act) has been made by Pachora Power Transmission Limited, 2nd Floor, Novus Tower, Plot No. 18, Sector-18, Gurugram, Haryana-122015, for the establishment of the Transmission system for Evacuation of Power from RE Projects in Rajgarh (1000 MW) SEZ in Madhya Pradesh-Phase II (hereinafter referred to as "Project") on a Build, Own, Operate and Transfer basis, consisting of the following elements:

Sl. No.	Scope of the Transmission Scheme	Scheduled COD in months from Effective Date
1.	400/220 kV, 3x500 MVA ICT augmentation (4th, 5th & 6th) Pachora PS <ul style="list-style-type: none">400/220 kV, 500 MVA ICT bays – 3 Nos400 kV ICT bays- 3 Nos.220 kV ICT bays- 3 Nos.400 kV line bays- 2 Nos220 kV line bays- 4 Nos.400 kV Bus Sectionalizer- 1 set220 kV Bus Sectionalizer- 1 set220 kV TBC bay- 1 No.220 kV BC bay-1 No.	24 months
2.	Pachora PS-Ujjain (MPPTCL) 400 kV D/c line (Quad ACSR/ AAAC/ AL59 Moose equivalent)	
3.	2 no. of 400 kV line bays at Ujjain (MPPTCL) for Pachora- Ujjain 400 kV D/c line <ul style="list-style-type: none">400 kV line bays- 2 Nos.	

Note:

MPPTCL shall provide space for 2 Nos. of 400 kV bays at Ujjain for termination of Pachora PS – Ujjain 400 kV D/c line.

- The Central Transmission Utility of India Limited vide its letter dated 11.3.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.
- Based on the material available on the record, the Commission vide order dated 24.5.2024 in Petition No. 108/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Pachora Power Transmission Limited before the Commission can be accessed at the website www.grinfra.com or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by 11.6.2024 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for the further hearing by the Commission on 13.6.2024. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary